

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 02

**Service Tax Appeal No. 12078 of 2019**

[Arising Out Of OIA-VAD-EXCUS-001-APP-763-2018-19 Dated- 28/12/2017 passed by the Commissioner ( Appeals ) GST & Central Excise VADODARA]

**Stallion Industrial Security Force**

101 SILVER CASEADE BULIDING RAJMAHAL ROAD  
VADODARA, GUJARAT

**.....Appellant**

*VERSUS*

**C.C.E. & S.T.-Vadodara-I**

1<sup>st</sup> Floor, central Excise Building,  
Vadodara, Gjuarat-390007

**.....Respondent**

**APPEARANCE:**

None appeared for the Appellant

Shri. M P Solanki, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER ( JUDICIAL )  
HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER ( TECHNICAL )**

**Final Order No. 10329 / 2025**

DATE OF HEARING:06.05.2025

DATE OF DECISION:06.05.2025

**SOMESH ARORA**

None has appeared nor is there any adjournment request on record. Matter has come up eight times earlier on 14.11.2019, 03.07.2024, 02.08.2024, 10.09.2024, 16.10.2024, 26.11.2024, 18.02.2025, 21.03.2025 and this is the ninth time. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-

prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)**  
**MEMBER ( JUDICIAL )**

**(SATENDRA VIKRAM SINGH)**  
**MEMBER ( TECHNICAL )**

Prachi